

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 27

IA 2675/2023 in C.P. (IB)/1900(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 25.10.2023

NAME OF THE PARTIES: **MUMBAI DISTRICT CENTRAL CO OP**
BANK LTD V/s LATAKISAN INFRA
PRIVATE LIMITED

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 2675/2023 –

1. Mr. Harsh Kesharia, Advocate appeared for the RP.
2. Mr. Chetan Kapadia, Senior Advocate a/w Mr. Sankalp Anantwar, Advocate i/b SMA Law Partners appeared for the Respondent.
3. Learned Counsel for the RP is directed to place on record whether hotel run by the Corporate Debtor had Bar license at any point of time in the past years.
4. Interim order may continue till next date of hearing.
5. List IA along with this matter on **30.11.2023** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)